

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 401
IB/659/ND/2021

IN THE MATTER OF:

Punjab National Bank	...	Applicant
Versus		
M/s Karnal Agriculture Industries Ltd	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 19.05.2023

CORAM:

MR. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Ms. Nishi Chaudhary, Mr. Yasharth Gupta, Mr. Mayuresh Rishabh, Adv.
For the Respondent	: Mr. Rishi Kapoor, Adv.

ORDER

Heard the submissions made by the Proxy Counsel for Punjab National Bank. Proxy-Counsel has submitted that the main counsel is not able to attend due to family emergency and prayed for grant of an adjournment of the matter. Learned Counsel for the Corporate Debtor is present and also prayed for an adjournment. Therefore, at request of both sides, let this matter be posted to 14.06.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)